



2026:AHC:167628

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27866 of 2026

Sumit Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Dev Prakash Sharma, Priyanka Devi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Today power of Sri Rajveer Chaurasiya, learned Advocate has been filed on behalf of informant, which is taken on record.
2. Heard Ms. Priyanka Devi Sharma, learned counsel for the applicant, Ms. Ritika Mishra, learned Advocate holding brief of Sri Rajveer Chaurasiya, learned counsel for informant and Dr. S.B. Maurya, learned AGA-I for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 154 of 2026, under Sections 103(1), 61(2)(Ka) BNS, Police Station Kotwali Nagar, District Mahoba during pendency of the trial.
4. Learned counsel for the applicant submits, however, applicant is named in the FIR which was lodged with regard to murder of the daughter of the informant but it reflects, applicant has been named in the FIR along with co-accused Bhoora on the basis of suspicion.
5. She further submits, except suspicion and confessional statement of applicant and statement of co-accused before police there is no cogent evidence which can connect the applicant with the instant crime.
6. She further submits, however, there is one CCTV footage in which applicant was seen along with the co-accused Bhoora but deceased was not along with him and therefore this cannot be treated as clinching circumstance.

7. She further submits, actually co-accused Bhoora was having affair with the deceased and after her murder he has been made accused and applicant was his friend therefore he has also been made accused on the basis of suspicion.

8. She further submits, applicant was not having previous criminal history however when he was arrested in the present matter then he has been challaned for offence under Section 25 of Arms Act.

9. She further submits, in the present matter applicant is in jail since 15.04.2026.

10. Per contra, learned AGA as well as learned counsel for informant opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

11. I have heard learned counsel for the parties and perused the record of the case.

12. It is a case of circumstantial evidence and it reflects, on the basis of suspicion applicant has been made accused in the present case along with co-accused Bhoora.

13. Record further suggests except suspicion and confessional statement of applicant and statement of co-accused before police there is no cogent evidence against applicant which can connect him with the instant crime. Further, even motive to commit the crime was against co-accused Bhoora.

14. Further, applicant was not having previous criminal history however when he was arrested in the present matter then he has been challaned for offence under Section 25 of Arms Act.

15. Further, in the present matter applicant is in jail since 15.04.2026.

16. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

17. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

18. Let the applicant - **Sumit Singh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to

the satisfaction of the court concerned with the following conditions:-

- (i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.
- (ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.
- (iii) The applicant shall not indulge in any criminal and anti-social activity.

19. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

20. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 11, 2026
AK Pandey

(Sameer Jain,J.)